

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9818/2013

SANJAY KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF U.P & ORS
(with office report)

Respondent(s)

Date : 05/11/2014 This petition was called on for hearing today.

For Petitioner(s)

Dr. Vinod Kumar Tewari, Adv.

For Respondent(s)

Mr. Jentiben, Adv.

Mr. A. Raghunath, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Three weeks time, as last chance is given to the learned counsel for the petitioner to take fresh steps for the service of notice to the unserved respondent Nos. 1, 3 and 4.

The learned counsel for the respondent No.2 has not filed the counter affidavit within the period stipulated under the rules.

List again on 19.1.2015.

(M K HANJURA)
Registrar